

[Shrimati Tarkeshwari Sinha]

- (i) G.S.R. 614 dated the 18th April, 1964.
- (ii) G.S.R. 615 dated the 18th April, 1964.
- (iii) G.S.R. 616 dated the 18th April, 1964.
- (iv) G.S.R. 617 dated the 18th April, 1964.

[Placed in Library, See No. LT-2810/64].

(2) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 618 dated the 18th April, 1964.
- (ii) G.S.R. 619 dated the 18th April, 1964.
- (iii) G.S.R. 620 dated the 18th April, 1964.
- (iv) G.S.R. 621 dated the 18th April, 1964.
- (v) G.S.R. 622 dated the 18th April, 1964.
- (vi) G.S.R. 623 dated the 18th April, 1964.

[Placed in Library, see No. LT-2811/64].

(3) a copy of Notification No. S.O. 1377 dated the 15th April, 1964 containing Corrigenda to Notification No. S.O. 511 dated the 6th February, 1964, under section 296 of the Income-tax Act, 1961.

[Placed in Library, see No. LT-2812/64].

12.17 hrs.

ESTIMATES COMMITTEE

MINUTES AND STATEMENTS

Shri A. C. Guha (Barasat): I beg to lay on the Table—

(1) Minutes of evidence given before the sub-Committee of the

Estimates Committee on Public Undertakings and Minutes of the sittings of the Estimates Committee relating to Fiftieth, Fifty-first and Fifty-second Reports on (i) Public Undertakings—Accommodation rented in principal Cities; and Guest Houses, Staff Cars etc. maintained by them, (ii) Heavy Engineering Corporation, and (iii) Personnel Policies of Public Undertakings;

(2) Minutes of sittings of the Estimates Committee relating to the following Reports:

- (i) Forty-third Report on the Ministry of Railways—North-east Frontier Railway;
- (ii) Forty-fourth Report on the Ministry of Railways—Chittaranjan Locomotive Works;
- (iii) Forty-fifth Report on the Ministry of Railways—Integral Coach Factory, Perambur;
- (iv) Forty-eighth Report on the Ministry of International Trade;
- (v) Fifty-third Report on the Ministry of Finance—Department of Revenue and Company Law (Company Law Division);
- (vi) Fifty-fifth Report on the Planning Commission—rural Works Programme and Procedural and Miscellaneous matters.

(3) Statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in the relevant Reports:—

- (i) Statement showing the replies to the recommendations noted in Chapter IV of the Sixteenth Report of the Estimates Committee (Third Lok Sabha);
- (ii) Statement showing the replies to the recommendations noted in Chapter IV of the

Hundred and Forty-third Report of the Estimates Committee (Second Lok Sabha);

- (iii) Statement showing the replies to the recommendations noted in Chapter V of the Thirty-eighth Report of the Estimates Committee (Third Lok Sabha);
- (iv) Statement showing the reply to the recommendation noted in Chapter V of the Thirty-seventh Report of the Estimates Committee (Third Lok Sabha);
- (v) Statement showing the replies to the recommendations noted in Chapter V of the Fortieth Report of the Estimates Committee (Third Lok Sabha).

as the Chairman may direct, seven members from among the members of the House to serve on the said Committee".

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 29th April, 1964, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee:—

1. Shri M. P. Bhargava
2. Shri Chandra Shekhar
3. Shri S. C. Deb
4. Shri R. S. Panj hazari
5. Shri Ram Sahai
6. Shri S. S. N. Tankha
7. Shri Atal Bihari Vajpayee.'

(2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 18th April, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.18½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 21st April, 1964, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the period commencing on the 1st May, 1964 and ending on the 30th April, 1965:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term commencing on the 1st May, 1964 and ending on the 30th April, 1965 and do proceed to elect, in such manner

PUBLIC ACCOUNTS COMMITTEE

TWENTY-SIXTH REPORT

Shri Khadilkar (Khed): I beg to present the Twenty-sixth Report of the Public Accounts Committee on action taken by Government on the outstanding recommendations of the Public Accounts Committee contained in their Third, Seventh, Eighth, Ninth, Tenth and Twelfth Reports relating to Civil Accounts and Fourth and Eleventh Reports relating to Defence Services Accounts.